

**IN THE HIGH COURT OF PUNJAB & HARYANA  
AT CHANDIGARH**

\*\*\*\*

**CRWP No. 1260 of 2021  
Date of Decision: 10.02.2021**

Mrs. Nikita Sharma and another  
Petitioners

Versus

The State of Haryana and others  
Respondents

**CORAM: HON'BLE MR. JUSTICE AVNEESH JHINGAN**

Present: Mr. Brij Bhushan Sharma, Advocate for the petitioners.  
Mr. Deepak Bhardwaj, DAG, Haryana.

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**AVNEESH JHINGAN, J (Oral):**

The present petition is filed for issuance of direction to the official respondents to protect the life and liberty of the petitioners.

As per the pleadings, the petitioners are major and have performed marriage on 29.1.2021. As a proof of their date of birth, copies of aadhaar cards are annexed as Annexures P-2 and P-3. Typed copy of aadhaar card of petitioner No. 1 is attached as Annexure P-2 wherein date of birth is mentioned as "DOB: 23.1.2003". On the basis of the said date of birth, it is claimed that at the time of marriage, she has attained majority.

On perusal of photo copy of aadhaar card of petitioner No. 1, it is evident that date of birth is not mentioned and year of birth is mentioned as 2003. It appears that typed copy has been manipulated in order to portraiture the picture to the Court that both the petitioners are major.

Learned counsel for the State submits that FIR No. 53 dated 29.1.2021, under Section 346 IPC has been registered against petitioner No. 2 in Police Station Dabua, District Faridabad.

Considering the conduct of the petitioners, it is not a fit case for interference in writ jurisdiction. The petition is dismissed with cost of Rs.25,000/-.

**[AVNEESH JHINGAN]  
JUDGE**

**10<sup>th</sup> February, 2021**

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|-------------------------------|---|----------|
| 1. Whether speaking/ reasoned | : | Yes / No |
| 2. Whether reportable         | : | Yes / No |



सत्यमेव जयते

